

FOREIGNERS ENTERING INDIA

23. **Shri Velayudhan:** (a) Will the Minister of Home Affairs be pleased to state the number of foreigners who entered India in the year 1951 and to whom visa and passport facilities were granted?

(b) What are their nationalities?

The Parliamentary Secretary to the Prime Minister (Shri Satish Chandra): (a) and (b). A statement showing the number of foreigners who were granted visas for India during the year 1951 and their nationalities is laid on the Table of the House. [See Appendix I, annexure No. 46.] Information as to how many of them actually entered India is not readily available.

HIRAKUD CONTROL BOARD

24. **Shri S. C. Samanta:** Will the Minister of Natural Resources and Scientific Research be pleased to state:

(a) when the Hirakud Control Board and Hirakud Development Board have been established;

(b) what are the powers and responsibilities conferred on the Boards, and how far the Dam Project has progressed since their establishment;

(c) the progress of work made before the establishment of the Boards; and

(d) the final estimated expenditure for the Project?

The Minister of Planning and River Valley Schemes (Shri Nanda): (a) and (b). A copy of Ministry of Natural Resources and Scientific Research Resolution No. DW. II-12(27) dated the 27th March, 1952 which gives the constitution and functions of the Hirakud Control Board and the Hirakud Development Board is laid on the Table of the House. [See Appendix I, annexure No. 47.] The works on the

Project are progressing satisfactorily; no meeting of either of the Boards has been held so far.

(c) A copy of the Progress Report showing the progress of work and expenditure on the project upto the end of February 1952 is laid on the Table of the House. [See Appendix I, annexure No. 48.]

(d) Rs. 89.09 crores according to the Revised Project Report subject to certain modifications recommended by the Advisory Committee appointed to examine the revised estimates. The revised estimates and the Committee's report are under consideration of Government.

HILL TRIBAL AREAS OF ASSAM

25. **Shri Brohmo-Choudhury:** (a) Will the Minister of Home Affairs be pleased to state what steps have been taken up by the Union Government for the improvement of the Hill Tribal areas (Autonomous Areas) of Assam?

(b) What are the Schemes of works for the improvement of these Areas?

(c) What amount of grants have been allotted to the Assam Government for the improvement of these areas upto now, showing separately the amount allotted to these Autonomous Areas district by district?

The Parliamentary Secretary to the Prime Minister (Shri Satish Chandra): (a) The development of Tribal Areas is primarily the responsibility of the State Governments. The Union Government has sanctioned grants for this purpose under Article 275 of the Constitution.

(b) and (c). Details district by district are not readily available. In 1951-52 Rs. 49 lakhs were sanctioned for the autonomous Hill districts and it is proposed this year to sanction Rs. 27 lakhs.